

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2823
ANSWERED ON:10.12.2014
ILLEGAL DEPRIVATION OF PROMOTION
Dhotre Shri Sanjay Shamrao

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has constituted a Fact Finding Committee (FFC) regarding illegalities committed by Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi;
- (b) if so, the details and the main recommendations of the committee;
- (c) the action taken by the Government on the recommendations of the committee; and
- (d) the corrective steps taken/being taken by the Government to undo the illegal deprivation of promotion to the eligible officials and to prevent such illegal activities in future?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a) Yes, Madam. The Ministry of Human Resource Development (MHRD) had constituted three member Fact Finding Committee (FFC) under the Chairmanship of Shri A.N. Bokshi, former CCA, MHRD on 16.08.2013 to enquire into the allegations on certain complaints including irregularities in appointment/promotions of teaching and non-teaching staff of Shri Lal Bahadur Rashtriya Sanskrit Vidyapeetha (SLBSRSV), New Delhi.
- (b) The Fact Finding Committee has submitted its report on 01.01.2014. The main recommendations of FFC are i) amendments/changes made in Memorandum of Association of SLBSRSV are contradictory to the UGC Regulations, 2010, ii) irregular allotment of staff quarter, iii) violation of roster point reserved for SC/ST employees, iv) promotion of two teachers under CAS are against UGC Regulations, 2010.
- (c) & (d) FFC Report has been forwarded to SLBSRSV on 05.05.2014 and requested to place the same before their Board of Management (BoM) for considering necessary disciplinary/ administrative action. The BoM at its 7th meeting held on 19.05.2014 resolved to conduct proper enquiry in all the genuine complaints on which FFC has found prima facie evidence.